

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00189/2021 in & OA/310/00456/2021

Dated Thursday the 8th day of April Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)

(Through Video Conferencing)

C.Govindasamy,
Retd. Helper, Grade I,
SSE/Works/AJJ/MAS Division/S.Rly,
No. 1, Main Road,
Nayakkan Palayam Village,
Thalangai Post, Walaja Taluk, Vellore Dist.Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai - 3.

2.The Senior Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Chennai 600003.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

For the reasons stated therein and in the interest of justice, MA 189/2021 for condonation of delay is allowed. Delay condoned. Registry to number the OA.

2. The relief prayed for in this OA is as follows:

"To call for the records related to the impugned order No. M/P. 353/CC/OA 754/2018 dated 29.08.2018 made by the 2nd respondent and further to direct the respondents to extend MACP to the Grade Pay Rs. 2400/- with effect from 01.09.2008 and to consequently re-fix the pay of the applicant upto 30.04.2013 and to reckon the same as emoluments for the pension, payment of Gratuity, Leave Salary, Etc terminal benefits and to pay all the consequential arrears with 18% interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

3. Heard Mr. T. Vijayakumar, counsel for the applicant and counsel representing Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.

4. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider his pending representation dt. 23.03.2019 in a time bound manner.

5. Hence, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the

applicant dt. 23.03.2019 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

6. OA is disposed of at the admission stage. No costs.

(T.Jacob)
Member(A)

(S.N.Terdal)
Member(J)

08.04.2021

SKSI